

No. HCA-II /30/1991(S/F)



**HIGH COURT OF KARNATAKA,
HIGH COURT BUILDINGS,
BENGALURU-1.
DATED:06th JUNE, 2024.**

NOTIFICATION

Sub: Inviting sealed quotations for supply of '02' Nos. of "Print Scan Copy Fax Machine (HP 128 FN PRINT SCAN COPY FAX AND ADF)" by quoting the price inclusive of GST and all other charges- reg.

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It is hereby notified that, High Court of Karnataka is inviting sealed quotations from the reputed firms for supply of '02' Nos. of "Print Scan Copy Fax Machine (HP 128 FN PRINT SCAN COPY FAX AND ADF)" by quoting the price inclusive of GST and all other charges.

Therefore, reputed firms, located in Bengaluru City only, may submit their sealed quotations mentioning their lowest rates, inclusive of all charges & taxes, if applicable, to supply '02' Nos. of "Print Scan Copy Fax Machine (HP 128 FN PRINT SCAN COPY FAX AND ADF)" by quoting the price inclusive of GST and all other charges as per the conditions mentioned in Annexure-I of this Notification.

Further, the right is reserved by this High Court to accept/reject/cancel any quotation/s, without assigning any reason, whatsoever.

The sealed quotation should be addressed to the Registrar General, High Court of Karnataka, Bengaluru - 560 001 and to be submitted to Tappal Branch of this office on or before 21/06/2024 at 05.00 p.m. by superscribing **"QUOTATIONS FOR SUPPLY OF TWO NOS OF PRINT SCAN COPY FAX MACHINE (HP 128 FN PRINT SCAN COPY FAX AND ADF)"**.

The quotations will be opened on 22/06/2024 at 12.00 noon in the Chambers of the undersigned.

By order,

**Sd/-
(E. RAJEEVA GOWDA)
REGISTRAR (ADMINISTRATION)**

ANNEXURE-I

Terms and Conditions:

1. The rates have to be quoted inclusive of tax/GST, the rates once furnished in the quotation should not be increased once accepted.
2. The payment will be made through Khajane-II facility of Government of Karnataka to the Firm's Bank Account only after satisfaction of the above goods supplied.
3. Supply should be made within 07 days from the date of placing the order.
4. The High Court of Karnataka reserves the right to cancel the Purchase Order at any time, if the supply is found to be not satisfactory.
5. The High Court of Karnataka reserves the right to accept the lowest quotation or any quotation and also reserves the right to accept or reject any quotation without assigning any reasons.

By order,

Sd/-
(E. RAJEEVA GOWDA)
REGISTRAR (ADMINISTRATION)